

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

Item No. 114
(IB)-1431(PB)/2019

IN THE MATTER OF:

Axis Bank

.... Petitioner

v.

Payne Realtors Pvt. Ltd.

.... respondent

Order under Section 7 of IBC

Order delivered on 01.07.2019

Coram:

Dr. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

Sh. PRADEEP R. SETHI,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

Mr. Pradeep Ratnam, Ms. Aditi Mittal, Mr. Shikhar Mittal, Advs.

For the respondent

Mr. Anandh Venkatramani, Advs.

ORDER

Learned counsel for the respondent seeks and is granted ten days time to file reply with a copy in advance to the counsel for the petitioner.

Rejoinder, if any, be filed within five days thereafter with a copy in advance to the counsel opposite.

List for arguments on 25.07.2019.

Sd/-

(PRADEEP R. SETHI)
MEMBER (TECHNICAL)

Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)